

# **CENTRAL ELECTRICITY REGULATORY COMMISSION**

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

## **Petition No. 185/TT/2022**

Date: 21.7.2022

To

Shri S.S. Raju  
Chief General Manager (Commercial),  
Power Grid Corporation of India  
Limited, Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up of transmission tariff for the 2014-19 tariff period determination of transmission tariff for the 2019-24 tariff period for “Transmission System for Ultra Mega Solar Park in Anantpur District, Andhra Pradesh - Part C (Phase-III) in the Southern Region.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 4.8.2022:-

### **2014-19 period**

- a) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2014-19 period for the instant asset.
- b) Documentary evidence of application of CFA grant received year-wise and asset-wise.
- c) Reconciliation of total grant, actual grant received, grant deployed and balance grant year-wise and asset-wise.
- d) Methodology adopted and applicable rate of interest used for computation of IDC in case of loans obtained with ‘floating rate’ for all the assets.
- e) Confirm if the O&M Expenses submitted are as per actuals or on projection basis. Submit detail if based on projections.

### **2019-24 period**

- f) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2019-24 period for the instant asset.
- g) Methodology adopted and applicable rate of interest used for computation of IDC in case of loans obtained with 'floating rate' for all the assets.
- h) Details of charges considered (by whatever name called) along with documentary evidence, in addition to the normal rate of interest for the purpose of calculating IDC.
- i) Repayment schedule with respect to both domestic as well as foreign loans (if any) considered for tariff calculation.
- j) The actual capital cost should be compared with the benchmark cost as per specified by the Commission and any variation in capital cost, to be explained
- k) Confirmation whether any more ACE is expected beyond 2023-24 on account of undischarged liability/balance retention payment beyond the claimed amount.
- l) Confirm that the instant assets are currently in use.

### **Forms**

- m) Provide flow of liabilities statement as per as per Annexure-I attached herewith for the asset along with soft copy in .xlsx format.
2. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
  3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)

### Annexure-I

Asset No.	Party	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on 1.4.2019	Discharge						Outstanding Liability as on 31.3.2024
					2019-20	2020-21	2021-22	2022-23	2023-24	Total (2019-24)	
Asset-I	Party - A										
Asset-I	Party - B										
...	...										

# TL/SS/Communication Systems etc.